IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 42614 of 2017

(Arising out of Order-in-Original No. 131/2017(CTA-I) dated 12.09.2017 passed by Commissioner of GST & Central Excise (Appeals-I), No. 26/1, Mahatma Gandhi Marg, Nungambakkam, Chennai – 600 034)

M/s. Tablet (India) Limited **...Appellant**
No. 179, T.H. Road,
Chennai – 600 081.

Versus

Commissioner of GST and Central Excise **...Respondent**
Chennai I Commissionerate,
No. 26/1, Mahatma Gandhi Marg,
Nungambakkam,
Chennai – 600 034.

APPEARANCE:
For the Appellant : Mr. Ramesh, Advocate
For the Respondent : Mr. M. Selvakumar, Authorised Representative

CORAM:
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)
HON'BLE MR. AJAYAN T.V., MEMBER (JUDICIAL)

FINAL ORDER No. 40670 / 2025

DATE OF HEARING/ DECISION: 26.06.2025

Order :- Per AJAYAN T.V.

The Ld. Advocate Mr. Ramesh representing the appellant has stated that the appeal is settled under the SVLDR Scheme and as a proof the SVLDR Form-4 Certificate has been produced.

2. The Ld. Authorised Representative Mr. M. Selvakumar represented the Department.

3. From a perusal of the documents placed on record, it is seen that Discharge Certificate in Form No.

SVLDRS-4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019 has been issued to the appellant. Accordingly, the present appeal is to be deemed as withdrawn in terms of Section 127(6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme, 2019.

4. In view of the above, in terms of sub-section (6) of Section 127 of the Finance Act, 1994, the appeal is dismissed as deemed to be withdrawn.

(Order dictated and pronounced in open court)

Sd/-
(AJAYAN T.V.)
MEMBER (JUDICIAL)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

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